

3

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No.428 of 1994

Date of Decision: 21.7.1994

Nayankanti Nagesh

Applicant (s)

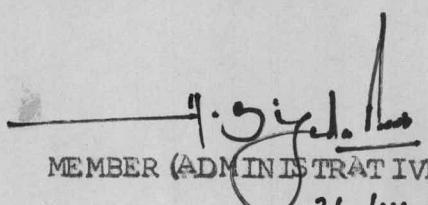
Versus

Union of India & Others

Respondent (s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ?



MEMBER (ADMINISTRATIVE)

21 JUL 94

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No.428 of 1994

Date of Decision: 20.7.1994

Nayanakanti Nagesh

Applicant

Versus

Union of India & Others

Respondents

For the applicant

M/s. M.M.Basu
K.C.Kanungo
D.Dey,
Advocates

For the respondents

Mr.Ashok Mishra,
Sr.Standing Counsel (Central)

C O R A M:

THE HONOURABLE MR.H.RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

MR.H.RAJENDRA PRASAD, MEMBER (ADMN) : Heard Mr.M.M.Basu and Mr.Ashok Mishra, learned counsel and Sr.Standing Counsel (Central), respectively. Inasmuch as the application of Shri N.Nagesh was forwarded to the Indian Security Press ^{in the} first instance by the respondents themselves, it would seem logical and necessary that he be relieved in time to enable him to take up the new assignment. I trust immediate action will be taken by the Respondent No.2 in this regard and that he will be relieved to-day (21st July, 94) in the afternoon, at the latest.

Thus the original application is disposed of. No costs.

Send a copy of this order to OP No.2 through a Special Messenger at the cost of the petitioner who would deposit Rs.55/- in cash in the Cash Section during the course of the day which may remain in the suspense account to be paid to the Special Messenger.

T. S. J. S. B.
MEMBER (ADMINISTRATIVE)

21 JUL 94

Central Administrative Tribunal

Cuttack Bench Cuttack

dated the 20.7.1994/B.K. Sahoo